

No. LT-346/67). The functions of the Committee is to advise the Chandigarh Administration on matters relating to sanitation, construction and designing of houses and shops, location of bus stops and rickshaw stands, levy of taxes, use of public buildings in Chandigarh, and to help the Administration in creating a civic sense in the general public.

(b) Sarvshi Lachman Singh and Daulat Ram belong to the Congress Party. The party affiliation of other non-official members is not known.

(c) Two meetings were held during 1966-67. The last was held on 11th January, 1967.

Concentration by Mizos

111. **Shri Vishwa Nath Pandey:**
Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that heavy concentration of Mizo Hostiles has been reported in the Damchorra and Kanamukhana areas on the Trijunction of Tripura, Cachar District and Mizo Hills recently; and

(b) if so, the action taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). No Sir. However the Government are alive to the situation and keeping a close watch.

Pakistani Nationals in Kerala Jails

113. **Shri P. P. Esthose:**
Shri Viswanatha Menon:
Shri K. M. Abraham:
Shri Umanath:
Shri P. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether any Pakistani Nationals are under detention in Kerala Jails;

(b) if so, the number of persons detained;

(c) whether any of them have applied for Indian citizenship, whose kith and kin are Indian nationals; and

(d) the action taken on these applications?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Only one Pakistani national is at present under detention in Kerala under the Foreigners Act, 1946. Orders for his release, subject to his executing a proper bond with sureties, have already been issued by the State Government.

(c) No.

(d) Does not arise.

Calcutta Disturbances

114. **Shri Indrajit Gupta:**
Shri Jagannath Rao Joshi:
Shri Hukam Chand Kachwal:
Shri Ram Singh Ayarwal:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have held any independent inquiry into the Calcutta disturbances on the 29th March, last;

(b) whether the allegations that U.S. made teargas shells were used by persons other than the Police have been investigated; and

(c) if so, the findings thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Government of India have not held any inquiry into disturbances which occurred in Calcutta on the 29th March, 1967.

The State Government are understood to have set up a Commission of Inquiry under the Commissions of Inquiry Act, 1952 to inquire into the disturbances.